

Case No. - 63<sup>DV</sup>/2018

25/4/22

Petitioner is present through  
her Id Counsel.

Respondent is present.

CR reveals that the petitioner  
was directed to present personally  
~~on the~~ vide order dated 24/2/22.

But inspite of Courts direction  
she has been absent without  
showing any cause.

Absence of A.P. shows her  
unwillingness to proceed with  
the case. Hence, the case is dismissed  
for non-prosecution.

The instant case shall revive  
on the appearance of the A.P.